

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 633 of 2020 in IA 239 of 2020 in CP(IB) 127/NCLT/AHM/2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2020**

Name of the Company: Rajasthan State Industrial and
Investment Corporation Ltd
V/s
Amit Jain RP of Neesa Leisure Ltd & Anr
Section 60(5) of the Insolvency and Bankruptcy
Code, 2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

**ORDER
(through video conferencing)**

Advocate, Mr. Pavan S Godiawala appeared on behalf of Applicant.

Advocate, Mr. Nandish Chudgar appeared on behalf of Respondent and requesting time to file reply.

Two weeks' time is granted to the Respondent to file reply by serving an advance copy to the other side.

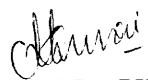
since RP is present, the notice is already waived.

Applicant as well as Registry is directed to issue notice upon the remaining respondents.

List the matter on 14.10.2020.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 28th day of September, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**